

MINUTES OF THE DISTRICT LEVEL MONITORING COMMITTEE MEETING HELD ON 03/05/2017 IN THE OFFICE CHAMBER OF DISTRICT & SESSIONS JUDGE , CHIRANG, KAJALGAON.

A monthly meeting is being held today i.e. on 03.05.2017 at 4.00 P.M. in the office chamber of the District and Sessions Judge, Chirang, Kajalgaon under the Chairmanship of the District & Sessions Judge, Chirang, Kajalgaon in presence of CJM, Chirang and the Addl. Superintendent of Police, Chirang on behalf of the Superintendent of Police, Chirang. The agenda for discussion in the meeting was relating to the proper and timely service of process/ summons and submission of report of service of the same and also relating to some important matters came across by different courts.

Resolution : The members present in the meeting discussed regarding the steps taken by the Superintendent of Police, Chirang for ensuring timely service of processes and summons as per the resolution of the last meeting held on 08/03/2017 . The service of processes and summons is not returned duly served, and the Addl. Superintendent of Police, Chirang has assured the members to do the needful and speed up the process of serving the processes and summons so that it may not hamper the disposal of cases in the days ahead. The District & Sessions Judge, Chirang has instructed the Judicial Officers of Chirang to bring into notice of the Superintendent of Police, Chirang regarding any discrepancies etc. with regard to the service of summons etc. Overall, it is resolved in the meeting that although the service of processes and summons service of processes and summons has improved , steps should be taken to expedite the same. Discussion has been held regarding Section 145 and Section 146 of Cr.P.C. and its proper execution. The District & Sessions Judge has given valuable inputs regarding the same.

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During meeting learned CJM has pointed out discrepancies in proper serving of summons in some specific cases he had come across. Additional Superintendent of Police , Chirang has assured to look into the matter personally . Further, provision of proper service of summons as per Cr.P.C. was also brought into the notice to the Police Authority to which also Additional Superintendent of Police , Chirang has assured to take step. The District & Sessions Judge, Chirang has given suggestions and inputs regarding sensitization of Officer-in-Charges and Investigating Officers about different important provision of Law so that court work can function properly. Additional Superintendent of Police , Chirang has assured to take proper step to resolve all the issues.

Members present at the meeting held today i.e. on 03/05/2017.

1. Smt. H.D. Bhuyan: District and Sessions Judge,
Chirang , Kajalgaon.
03/05/2017

2. Shri K.C. Boro : Chief Judicial Magistrate,
Chirang, Kajalgaon.
3/5/17

3. Shri Binod Deka : Deputy Commissioner
Chirang,Kajalgaon. Absent
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4. Shri S. B. Raimedhi: Superintendent of Police,
Chirang, Kajalgaon.
Represented by : Shri B. P. Barkakoty,
Addl. Superintendent of Police,
Chirang, Kajalgaon.
03/05/17